To be submitted to the High Court by Sessions Judges on the 15th February, of each year / District Magistrates on the 15th March.

Judicial Statement No. V-A (Criminal)- Statement showing the disposition by the various Criminal Courts (Judicial Magistrates) in the district of in the year 196.. under the Probation of Offenders Act, 1958.

(Central Act 20 of 1958.)

Number of persons.

Tribunals	Released after admonition	Released on probation without supervision		Placed under supervision of Probation Officer Specially appointed by the court	Placed under the supervision of a Probation Officer	Required to reside at a Probation House Hostel or other places	Required to pay compensation to the victims
		With out bond	With surety				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)